
**RE: FORM C SUBMISSION OF CLAIMS BY M/s. Gajendra Investment Limited
(FINANCIAL CREDITOR)**

5 messages

Debi sarangi <debi.sarangi@judilegalcombine.com>

21 October 2022 at 20:10

To: Balu Dhattrak <balu@mjshahgroup.com>

Cc: MAYANK SHAH <mjs@mjshahgroup.com>, Shreyans J Shah <sjs@mjshahgroup.com>, Prasham Mayank Shah <prasham@mjshahgroup.com>, chandrakant shamji gandhi <csgandhi@rediffmail.com>, "rp.rushabhcivilcontractors@gmail.com" <rp.rushabhcivilcontractors@gmail.com>, Jeetu Singh <jeetu.singh@judilegalcombine.com>

Dear Mr. Dhattrak,

We acknowledge the receipt of your claim vide the trail mail. We are under verification of the claims received from certain claimants. We will confirm the acceptance of your claim upon verification of the documents provided by you.

Further, we can meet at my office tomorrow i.e. 22nd October 2022 at 5:00 PM.

We request you to coordinate with us regarding the CIRP of Rushabh Civil Contractors Private Limited in the official email ID rp.rushabhcivilcontractors@gmail.com

Warm Regards

Debi Sarangi

Advocate & Insolvency Professional

JUDILegal**Combine**

Advocates & Insolvency Professionals

JudiLegal Combine

Office No. 125, Bhoomi Mall

Sector-15, CBD Belapur

Navi Mumbai-400614, Maharashtra

Ph. +91 22 4961 3985 Mob. 9819772293

www.judilegalcombine.com

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From: Balu Dhatrak
Sent: 21 October 2022 12:45
To: Debi sarangi
Cc: MAYANK SHAH; Shreyans J Shah; Prasham Mayank Shah; chandrakant shamji gandhi
Subject: FORM C SUBMISSION OF CLAIMS BY M/s. Gajendra Investment Limited (FINANCIAL CREDITOR)

Dear Sir,

Please note that M/s. Gajendra investment Ltd had filed FORM C along with all the supporting documents with ERP on 8th July 2022. We have not received any confirmation of approval of our claim.

However, I am aging by sending herewith **FORM C SUBMISSION OF CLAIMS BY M/s. Gajendra Investment Limited (FINANCIAL CREDITOR)** along with all the supporting. (Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) along with all the supporting documents.

Can I meet you tomorrow by 5 pm ? Kindly confirm.

Kindly admit the claim and send us the confirmation asap.

Regards,

Balu Dhatrak

Balu Dhatrak <balu@mjshahgroup.com> 22 October 2022 at 08:49
To: Debi sarangi <debi.sarangi@judilegalcombine.com>
Cc: MAYANK SHAH <mjs@mjshahgroup.com>, Shreyans J Shah <sjs@mjshahgroup.com>, Prasham Mayank Shah <prasham@mjshahgroup.com>, chandrakant shamji gandhi <csgandhi@rediffmail.com>, rp.rushabhcivilcontractors@gmail.com, Jeetu Singh <jeetu.singh@judilegalcombine.com>

Dear Sir,

Noted.

I will meet you as per scheduled time.

Regards,

Balu Dhatrak

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2 attachments



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Debi sarangi <debi.sarangi@judilegalcombine.com>

26 October 2022 at 21:21

To: Balu Dhattrak <balu@mjshahgroup.com>

Cc: MAYANK SHAH <mjs@mjshahgroup.com>, Shreyans J Shah <sjs@mjshahgroup.com>, Prasham Mayank Shah <prasham@mjshahgroup.com>, chandrakant shamji gandhi <csgandhi@rediffmail.com>, "rp.rushabhcivilcontractors@gmail.com" <rp.rushabhcivilcontractors@gmail.com>, Jeetu Singh <jeetu.singh@judilegalcombine.com>

Dear Mr. Dhattrak,

We were verifying your claim as submitted by you. You are hereby requested to visit our office on 28th October, 2022 at 2:00 PM to further explain certain facts that will enable us to evaluate your claim properly for admission.

[Quoted text hidden]

2 attachments



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Balu Dhattrak <balu@mjshahgroup.com>

27 October 2022 at 08:16

To: Debi sarangi <debi.sarangi@judilegalcombine.com>

Cc: MAYANK SHAH <mjs@mjshahgroup.com>, Shreyans J Shah <sjs@mjshahgroup.com>, Prasham Mayank Shah <prasham@mjshahgroup.com>, chandrakant shamji gandhi <csgandhi@rediffmail.com>, rp.rushabhcivilcontractors@gmail.com, Jeetu Singh <jeetu.singh@judilegalcombine.com>

Dear Sir,

I will reach your office as per your scheduled time and will explain about our claim and clarify your queries.

Regards,
Balu Dhattrak

On Wed, Oct 26, 2022, 21:21 Debi sarangi <debi.sarangi@judilegalcombine.com> wrote:

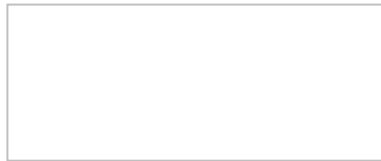
Dear Mr. Dhattrak,

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Warm Regards

Debi Sarangi

Advocate & Insolvency Professional



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From: Balu Dhatriak

Sent: 22 October 2022 08:49

To: Debi sarangi

Cc: MAYANK SHAH; Shreyans J Shah; Prasham Mayank Shah; chandrakant shamji gandhi; rp.rushabhcivilcontractors@gmail.com; Jeetu Singh

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2 attachments



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Debi Sarangi <rp.rushabhcivilcontractors@gmail.com>

28 October 2022 at 21:27

To: Balu Dhatriak <balu@mjshahgroup.com>

Cc: Debi sarangi <debi.sarangi@judilegalcombine.com>, MAYANK SHAH <mjs@mjshahgroup.com>, Shreyans J Shah <sjs@mjshahgroup.com>, Prasham Mayank Shah <prasham@mjshahgroup.com>, chandrakant shamji gandhi <csgandhi@rediffmail.com>, Jeetu Singh <jeetu.singh@judilegalcombine.com>

Dear Mr Dhatrak,

Thanks for the detailed explanation on the claim, you have made for and on behalf of Gajendra Investment Limited, Aidun Building, Near Metro Cinema, 1st Dhobi Talao Lane, Mumbai-400002 ("Gajendra"), and the explanations submitted by you in the meeting convened at our office thereof.

This is to inform you that we have admitted your claim of ₹2,51,90,395/- (Rupees Two Crore Fifty-one Lakh Ninety Thousand Three Hundred Ninety-five only) being advanced as unsecured loan to the Corporate Debtor, Rushabh Civil Contractors Private Limited by Gajendra as the Financial Creditor, .

As you are aware, I, as the Interim Resolution Professional, have been restrained by the Hon'ble National Company Law Appellate Tribunal ("NCLAT") to form the Committee of Creditors ("CoC") vide its order dated 22nd July 2022. Hence, the CoC shall be constituted and you shall form part of the CoC upon the direction of the NCLAT vacating its restraint order or any other direction as the NCLAT may deem fit. f

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Regards

Debi Prasanna Sarangi

Insolvency Professional

IBBI Regn. No. IBBI/IPA-002/IP-N00158/2017-18/10405

Office No. 125, Bhoomi Mall

Sector-15, CBD Belapur

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